

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.199/2003 IN O.A.NO.2590/2002

Friday, this the 29th day of August, 2003

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Suresh Kumar Gupta
GramDak Sevak-Branch Postmaster
Agrawal Paper Mills
Muzaffarnagar (UP)

..Petitioner

(By Advocate: Shri Sant Lall)

Versus

Smt. Padma Bala Subramaniam
Secretary cum Director General Posts
Dak Bhawan Sansad Marg, New Delhi

..Respondent

(By Advocate: Shri M.M.Sudan)

O R D E R (ORAL)

Justice V.S.Aggarwal:

In OA-2590/2002, this Tribunal on 4.10.2002
directed:-

"2. Keeping in view the nature of the facts mentioned, it is directed that a decision with respect to the said complaint/representation of the applicant pertaining to paper 'B' should be taken preferably within a period of three months from the date of receipt of a certified copy of the present order."

2. In pursuance of the said directions, the respondents have passed the order, copy of which is Annexure R-1, whereby the applicant has been asked to take the test. It is stated that the applicant has already appeared for the test separately. The grievance of the applicant is that he had come to this Tribunal pertaining to the manipulation in the answer sheets and no attention has been taken towards this while deciding the representation.

Ag

(2)

3. At this stage, we are not dwelling into this controversy because the representation has been decided. The applicant may, if so advised, challenge the impugned order and necessary action can be followed. Rule is discharged.

Naik
(S.K. Naik)
Member (A)

/sunil/

VS Ag

(V.S. Aggarwal)
Chairman